IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-387/ND/2007

IN THE MATTER OF:

Mr. Krishan Kumar Gupta & Anr.

..PETITIONER

Vs.

Brij Bhushan Gupta & Ors.

.. RESPONDENT

SECTION:

Under Section 241 (1)

Order delivered on 07.11.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant : Mr. Sanjay Agnihotri & Mr. Rakesh

Kumar, Advocate

For the Respondents

: Mr. MK Pandey, Advocate

ORDER

Learned Counsel for the petitioner is present. Based on the service of advance copy of the application filed under Section 241(1) of the Companies Act, 2013, upon the respondents, the Respondent on notice has put in their appearance. It is represented by the Ld. Counsel for the respondent that the connected matters are coming up for hearing on 15.11.2017.

Taking into consideration the said representation, the matter to be called on 15.11.2017.

> (R. VARADHARAJAN) **MEMBER (JUDICIAL)**

Surjit 07.11.2017